

undertaken. The capital outlay involved in these two projects is Rs. 84.79 crore approximately

(c) Does not arise in view of replies to (a) & (b) above.

Construction of Second Bridge over Hooghly

459. SHRI SANAT KUMAR MANDAL. Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the construction of the second bridge over the Hooghly at Calcutta has been considerably delayed.

(b) if so, the reasons therefor;

(c) its impact on the cost over-runs; and

(d) the latest target set down for its completion ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTIER) : (a) and (b) Yes, Sir Second Hooghly Bridge, under construction at Calcutta, Falls on a State Road and is, therefore, essentially the responsibility of the Government of West Bengal. The bridge, originally scheduled to be completed by 1985, has been delayed, inter-alia, due to accidental collapse of the Howrah Pylon Frection Crane and slow progress on fabrication and erection of elements of superstructure.

(c) The bridge is now estimated to cost Rs. 415.00 crores (approximately) as against Rs. 250.00 crores estimated earlier,

(d) The latest target date for its completion as intimated by the State Government is December, 1991.

Sanitation Problem in Kanpur Cantonment Area

460. SHRI V. SREENIVASA PRASAD: Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have received any representation from residents of Kanpur cantonment area against the failure of the Kanpur Cantonment Board to provide proper sanitation and healthy living conditions there;

(b) if so, the facts in this regard; and

(c) the steps being taken to identify and solve the problems ?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR). (a) to (c) Shri A. K. Dey, tenant of A/5, Napier Road, Shanti Nagar, Kanpur-4 represented to the Executive Officer, Cantonment Board, Kanpur, vide his registered letter dated 20-12-90, proposing conversion of four Service Privies into water borne sanitary systems at the aforesaid premises, under his occupation, and indicated his willingness to bear the cost after conversion of the same by the Cantonment Board. His request was duly considered and he was advised that as the Service Privies are to be located at a private premises, their conversion should be done by the owner/occupant, at his own cost, and cannot be undertaken by the Cantonment Board. It was also clarified to Shri Dey that the Cantonment Board, Kanpur, would approve any proposal for the conversion of dry